

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **PARTH NEXGEN SERVICES PRIVATE LIMITED (Formerly known as MDG Consultants and Engineers Pvt. Ltd.)**

RELEVANT PARTICULARS	
1.	Name of corporate debtor PARTH NEXGEN SERVICES PRIVATE LIMITED <i>(Formerly known as MDG Consultants and Engineers Pvt. Ltd.)</i>
2.	Date of incorporation of corporate debtor 17/06/2013
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74140DL2013PTC253984
5.	Address of the registered office and principal office (if any) of corporate debtor Regd. Office Address: Adhunik Chambers, Office No. 3, Ground Floor, 13/29, East Patel Nagar, West Delhi, Delhi, India, 110008 Corporate Office: C-111 ITHUM Tower, Plot No A 40, Sector-62, Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6.	Insolvency commencement date in respect of corporate debtor 04/06/2025 (Downloaded from Hon'ble NCLT's website by IRP on 05/06/2025)
7.	Estimated date of closure of insolvency resolution process 01/12/2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Pankaj Arora IBBI Regn. No: IBBI/IPA-001/IP-P-01743/2019-2020/12739
9.	Address and e-mail of the interim resolution professional, as registered with the Board Regd. Address : 136, Shubham Tower, Neelam Chowk, NIT, Faridabad, Haryana – 121001 Email id : tra.pankaj@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: 136, Shubham Tower, Neelam Chowk, NIT, Faridabad, Haryana – 121001 Process Specific Email id: cirp.parth.mdg@gmail.com
11.	Last date for submission of claims 19/06/2025; being the 14th day from the date of receipt of Order.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at: (a) <u>Forms can be downloaded from:</u> https://ibbi.gov.in/home/downloads (b) <u>Not Applicable</u>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PARTH NEXGEN SERVICES PRIVATE LIMITED (Formerly known as MDG Consultants and Engineers Pvt. Ltd.)** on 04/06/2025 (Downloaded from Hon'ble NCLT's website by IRP on 05/06/2025) vide order in **C.P (IB)/399(ND)2024**

The creditors of **PARTH NEXGEN SERVICES PRIVATE LIMITED (Formerly known as MDG Consultants and Engineers Pvt. Ltd.)**, are hereby called upon to submit their claims with proof on or before 19/06/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06/06/2025
Place: Faridabad


Sd/-
Pankaj Arora

**Interim Resolution Professional
PARTH NEXGEN SERVICES PRIVATE LIMITED**
(Formerly known as MDG Consultants and Engineers Pvt. Ltd.)
IBBI/IPA-001/IP-P-01743/2019-2020/12739
AFA Validity: 31-12-2025

HINDUSTAN UNILEVER LIMITED
 Regd. Office : Hindustan Unilever Limited, Unilever House, B D Savant Marg, Chakala, Andheri (East) Mumbai - 400 099

NOTICE is hereby given that the following share certificates has/have been reported as lost/misplaced and Company intends to issue duplicate certificates in lieu thereof, in due course. Any person who has a valid claim on the said shares should lodge such claim with the Company at its Registered Office within 15 days hereof.

Name of the Shareholder	Folio No.	No. of shares (F.V. Rs./10/-)	Certificate No(s)	Distinctive No.(s) From - To
RAMAN DHAWAN	HLL1822764	121	421994, 1621863, 1621865	24081348 - 24081363, 107720210 - 107720314

Date: 05/06/2025
 Shareholder: RAMAN DHAWAN
 Place: DELHI

FORM A - PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of corporate debtor	Sankalpshakti Enterprises Private Limited
2. Date of incorporation of corporate debtor	11/12/2014
3. Authority under which corporate debtor is incorporated/registered	ROC-DELHI
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15122DL2014PTC274028
5. Address of the registered office and principal office (if any) of corporate debtor	S-354, G.K.-1 Opp M Block Market, South Delhi, New Delhi, India, 110048
6. Insolvency commencement date in respect of corporate debtor	04-06-2025 (Order received on 05-06-2025)
7. Estimated date of closure of insolvency resolution process	1-12-2025(180 days from the Date of CIRP Order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	ARUNAVA SIKDAR IBBI/PA-001/IP-P00022/2016-17/10047
9. Address and e-mail of the interim resolution professional, as registered with the Board	C-10, LGF, LAJPAT NAGAR PART III, NEW DELHI-110024 asikdar1990@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	C-10, LGF, LAJPAT NAGAR PART III, NEW DELHI-110024 cirp_sankalp@gmail.com
11. Last date for submission of claims	18-06-2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	AS PER INFORMATION AVAILABLE, THERE IS NO CLASS OF CREDITORS
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	N/A
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: N/A

Notice is hereby given that the National Company Law Tribunal, Bench - V, New Delhi has ordered the commencement of a Corporate Insolvency Resolution Process of the Sankalpshakti Enterprises Private Limited on 04-06-2025 (order received on 05-06-2025). The creditors of Sankalpshakti Enterprises Private Limited are hereby called upon to submit their claims with proof on or before 18-06-2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA-(Presently Not Applicable). Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 ARUNAVA SIKDAR
 IBBI/PA-001/IP-P00022 / 2016-17/ 10047
 Date: 05.06.2025
 C-10, LGF, LAJPAT NAGAR PART III, NEW DELHI-110024
 Place: New Delhi
 AFA VALID TILL: 31.12.2025

ARCOTECH LIMITED
 CIN: L34300HR1981PLC012151
 Regd. Off.: 181, Sector-3, Industrial Growth Centre, Bawal, Distt. Rewari, Haryana 123501
 Website: www.arcotech.in, Email: contact@arcotech.in, Tel: 0128-4264160
 Extracts of Statement of Audited Financial Results for the Quarter and Year ended 31st March, 2025 (Rs. in lacs, except per share data)

S. No.	Particulars	Quarter Ended 31.03.2025 (Audited)	Quarter Ended 31.12.2024 (Unaudited)	Quarter Ended 31.03.2024 (Audited)	Year Ended 31.03.2025 (Audited)	Year Ended 31.03.2024 (Audited)
1.	Total income from operations (net)	-	-	-	-	-
2.	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary Items)	(7,484.80)	(744.58)	(14,352.30)	(9,900.54)	(16,870.77)
3.	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary Items)	(7,484.80)	(744.58)	(14,352.30)	(9,900.54)	(16,870.77)
4.	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary Items)	(6,332.12)	(744.58)	(11,840.81)	(8,748.86)	(14,359.28)
5.	Total Comprehensive income for the period (Comprising Profit/(Loss) for the period(after tax) and other comprehensive income (after tax))	(6,332.98)	(744.58)	(11,840.67)	(8,748.72)	(14,359.14)
6.	Equity Share Capital	2100	2100	2100	2100	2100
7.	Other equity	-	-	-	(31,148.05)	(22,399.33)
8.	Earnings Per Share (of Rs. 2/- each)	(6.03)	(0.71)	(11.28)	(8.33)	(13.68)
	Diluted (Rs.)	(6.03)	(0.71)	(11.28)	(8.33)	(13.68)

Note:
 1. The above Financial results were reviewed by the Audit Committee and approved by the Board of Directors at their meeting held on 04th June, 2025.
 2. The above is an extract of the detailed format of Quarterly and Yearly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (LODR) Regulations, 2015. The full formats of the Quarterly and Yearly Financial Results are available on the website of the Stock Exchanges at www.bseindia.com and at www.nseindia.com and also on the Company's website at <http://www.arcotech.in/New4/Audited%20Financial%20Results%20for%20the%20Quarter%20and%20Year%20ended%2031st%20March%202025.pdf>

By the order of Board of Directors
 For Arcotech Limited
 Sd/-
 RN Pattanayak
 Whole Time Director
 Din: 01189370

Place: New Delhi
 Date: 04.06.2025

InCred Financial Services Limited
 Registered office at - Unit No. 1203, 12th floor, B Wing, The Capital, Plot No. C - 70, G Block, Bandra - Kuria Complex, Bandra East, Mumbai - 400 651.

NOTICE FOR PAYING THE TOTAL OUTSTANDING AMOUNT

In connection with above, notice is hereby given once again to all the Borrowers/Co-borrowers to pay forthwith from the publication of this notice, the total outstanding amount payable to InCred Financial Services Limited by the Borrower(s) is INR 17,50,749.61/- is indicated herein below. The detail of the Borrower(s) amount due as on 04.06.2025 and security offered towards repayment of loan amount are as under:-

Loan Agreement No. / Name of the Borrower(s) / Guarantor (s)	Total Outstanding amount due on payable by the Borrowers and Co Borrowers	Registered Addresses of the Borrowers and Co-Borrowers.
LXDEL20218-190061014	Total Outstanding amount as on 04.06.2025 is INR 17,50,749.61/- (Rupees Seventeen Lakh Fifty Thousand Seven Hundred Forty Nine and Sixty-One Paise Only) payable by the Borrowers and Co-Borrowers to InCred Financial Services Limited.	1. Res Khan Palace New Court Road Opp Bal Bharti Academy Baghpat Uttar Pradesh Uttar Pradesh - 250609. 2. Res 10578 36 37 Gall No 1 Shyam Ji Mal Lane Motia Khan New Delhi Delhi Uttar Pradesh - 250609. 3. Res Khan Palace New Court Road Opp Bal Bharti Academy Baghpat Uttar Pradesh Uttar Pradesh - 250609. 4. Res Khan Palace New Court Road Opp Bal Bharti Academy Baghpat Uttar Pradesh Uttar Pradesh - 250609. 5. Res Khan Palace New Court Road Opp Bal Bharti Academy Baghpat Uttar Pradesh Uttar Pradesh - 250609.
1. Shahrulkh Khan		
2. Alzal Ahmed		
3. Irshad Ahmed		
4. Abdul Samad		
5. Salma		

If the said Borrowers fail to make payment to InCred Financial Services Limited (IFSL) as aforesaid, IFSL shall initiate appropriate legal proceedings Civil and Criminal, entirely at the risk, cost and consequences of the parties mentioned above.

Place: Delhi/NCR
 Date: 06.06.2025.

Sd/- Authorised Officer
 For INCRED FINANCIAL SERVICES LIMITED

EQUITAS SMALL FINANCE BANK LTD
 (Formerly Known As Equitas Finance Ltd)
 Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002. G-044-42995000, 044-42995050

SALE NOTICE FOR THE SALE OF IMMOVABLE PROPERTY

E-Auction Sale Notice for the sale of immovable assets under SARFAESI Act, 2002, R/w rule 8(6) of Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrowers, Co borrowers and Guarantors that the below described immovable property mortgaged to the Secured creditor, the physical possession of which has been taken by the Authorised Officer of Equitas Small Finance Bank Ltd., will be sold on 23-06-2025 "AS IS WHERE IS" "AS IS WHAT IS CONDITION" for recovery of below mentioned amount due to Equitas Small Finance Bank Ltd., from the following borrowers.

Sl. No.	Borrower/s & Guarantor's Name & Address Total Due + Interest from	Description of the Immovable Property
1.	Shiv Nath S/o Lallan Verma Mrs. Sangeetha W/o Shiv nath Both are residing at Sant Kabir Sch Road C/G, Patti Sira, Chattargarh Patti B. O-Bamala Haryana-125055 Loan Account No:-SEIBRS0320746	All that pieces and parcel of non-agricultural property being Residential property having area measuring 135 sq yards-4m-4s being 134320 share or total land measuring 24K-m comprised in Khewet no.537,Khatauni no.692.1M-4s being 134293 share of total land measuring 23k-17M comprised in Khewet no.538,Khatauni no.693.Kitte 4 and 1M-5s being 1422518 share of total land measuring 25K-2M comprised in Khewet no.539,Khatauni no.694.Kitte 16 Which is bounded as East: vacant plot 27, West: Rasta 27, South: Hi/0 Suman Devi 4s, and North: Hi/0 Hanuman 4s, situated at village Chattargarh patti, Tehsil and District Sira with all rights appurtenant thereto sale deed with monthly rent, charges and costs, etc., as on 23-02-2023 (Total Outstanding being Rs.1160764/- as on 29-05-2025).

Reserve Price: Rs. 8,05,000/-, Earnest Money Deposit: Rs. 80,500/-
 Contact Names: Sanjay Kumar : 8847624015, Sandeep Rathi : 7027421010

Date of Auction: 23-06-2025

For details and queries on purchase and sale:
 The intending bidders/purchasers are advised to visit ESFB Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself/itself in all aspects there to before submitting the bid. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and password well in advance.
 The intending purchaser/bidder is required to submit amount of the Earnest Money Deposit (EMD) by way of NEFT/RTGS/IDDO in the account of "Equitas Small Finance Bank Ltd.", Account No- 200000807725 and IFSC Code- ESFB0001001, Bhagnay Galleria, New No. 18, Bazulla Road, T. Nagar, Chennai - 600 017 drawn on any nationalized or scheduled Bank on or before 21-06-2025.
 For detailed terms and conditions of the E-Auction sale, please refer to the link provided www.equitasbank.com & www.bankauctions.com

Date: 06-06-2025
 Place: Karnal

Sd/-Authorized Officer
 Equitas Small Finance Bank Ltd

SAVE HOUSING FINANCE LIMITED
 (Formerly known as New Habitat Housing Finance & Development Limited)
 Office: Unit No. 761, 7th Floor, Vegas Mall, Plot No.06, Sector-14, Dwarka, New Delhi - 110075. Email: info@newhabitat.in, info@savehfi.in
 Web: www.savehfi.in, Mob: +91-999894526

EAUCTION NOTICE

SALE OF IMMOVABLE ASSETS CHARGED TO THE NBFC/HFC UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002.

The undersigned as Authorized Officer of Save Housing Finance Limited (Formerly known as New Habitat Housing Finance & Development Limited) has taken over possession of the under-noted properties U/s 13(4) of the SARFAESI Act, 2002. Public at large is informed that e-auction (under SARFAESI Act, 2002) of the charged properties is as below mentioned cases for realization of NBFC/HFC due will be held on "AS IS WHERE IS BASIS, AS IS WHAT IS BASIS AND WHATEVER THERE IS".

Sr. No.	Name of the Borrower	Description of Property	Reserve Price (Rs.)	Date & Time of E-Auction	Outstanding Dues as on which Property is being sold
1.	1. Shahid Raja S/o Mohammad Kalam 2. Roshan Parveen W/o Shahid Raja	Flat No. 202, SF Second Floor, having 3 rooms & 1 hall, 3 bathrooms & balcony. Block-A, Rear Side, Rakha 102-19 Square Meter or (1100 Sq.Ft.) covered area 102.19 Square Meter (1100 Sq.Ft.) situated at plot no. 3, A & S, Kharsra No. 1271, Shiv Homes-2, Village Chaprola Pargana & Tehsil Dadri, District Gautam Budh Nagar (UP) Bounded as under:- East - Flat No.A-203, West - Plot others, North - Flat No.B-201, South - Flat No.A-201 (Under physical possession)	Rs. 17,65,000 EMD - Rs. 1,76,500 Rs. 25,000	24th June, 2025	36,27,454 as on 4th June 2025

Last Date and Time of EMD & Documents: 23-06-2025 up to 4.00 PM
 Date & Time of inspection of the property: 12-06-2025 between 11.00 A.M. to 4.00 PM for more information contact Authorized Officer-999894526 Terms and Conditions of the "Auction are as under: (1) E-Auction will be conducted "On Line" through the NBFC/HFC approved service provider c1 India Private Limited at their website: www.bankauctions.com Contact person Name: Mitlesh Kumar, Mob - 7080804466, Email- delhi@c1india.com, Helpline Number- 729181124, 25, 26. (2) The intending purchasers / bidders are required to deposit EMD amount either through NEFT/RTGS/IDDO/Transfer in Account No. 0000038728174534, in name of the beneficiary SAVE HOUSING FINANCE LIMITED, STATE BANK OF INDIA, SMC BRANCH, ASAF ALI ROAD (62203) IFSC CODE: SBIN062203 or by way of demand draft drawn in favour of SAVE HOUSING FINANCE LIMITED drawn on any Nationalized or Scheduled Bank payable at DELHI. (3) The successful bidder shall deposit 25% of the bid amount (including EMD) on the same day of the sale, being knocked down in his/her favour and balance 75% amount of bid amount within 15 days from the date of sale (4) In case of default in payment of the amount by the successful bidder/auction purchaser within the stipulated time, the sale will be cancelled and the amount already paid (including EMD) will be forfeited (5) The Authorized Officer is not bound to accept the highest offer and has the absolute right & discretion to accept or reject any or all offer (5) or adjourn/postpone/cancel the E-Auction or withdraw any asset or portion thereof from the auction proceedings at any stage without assigning any reasons whatsoever. (6) The other terms and conditions of the e-auction are published in the following websites: www.bankauctions.com and www.savehfi.in

Date: 06/06/2025, Place: Delhi
 AUTHORISED OFFICER, SAVE HOUSING FINANCE LIMITED

CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED
 Corporate Office: Chola Crest C 54 & 55, Super B - 4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032, India, Branch Office: 1st & 2nd Floor, Plot No.6, Main Pusa Road, Karol Bagh, New Delhi - 110 005.

POSSESSION NOTICE UNDER RULE 8 (1)

WHEREAS the undersigned being the Authorised Officer of M/s. Cholamandalam Investment And Finance Company Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 hereinafter called the Act and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest [Enforcement] Rules, 2002 issued demand notices calling upon the borrowers, whose names have been indicated in Column [B] below on dates specified in Column [C] to repay the outstanding amount indicated in Column [D] below with interest thereon within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers in particular and the Public in general that the undersigned has taken possession of the properties mortgaged with the Company described in Column [E] herein below on the respective dates mentioned in Column [F] in exercise of the powers conferred on him under Section 13(4) of the Act read with Rule 3 of the Rules made there under.

The borrowers in particular and the Public in general are hereby cautioned not to deal with the properties mentioned in Column [E] below and any such dealings will be subject to the charge of M/s. Cholamandalam Investment And Finance Company Limited for an amount mentioned in Column [D] along with interest and other charges.

Under section 13 [8] of the Securitisation Act, the borrowers can redeem the secured asset by payment of the entire outstanding including all costs, charges and expenses before notification of sale.

SL NO	NAME AND ADDRESS OF APPLICANT & LOAN ACCOUNT NUMBER	DATE OF DEMAND NOTICE	OUTSTANDING AMOUNT	DETAILS OF PROPERTY POSSESSED	DATE OF POSSESSION
[A]	[B]	[C]	[D]	[E]	[F]
1.	Loan Account Nos. XH0HELD0002089818) 1.GOLDY S @ GOLDY At: E-252 BLOCK-E, SHASTRI NAGAR NEW DELHI-110052 ALSO, AT - L-2/120, NAG MANDIR CHOWK INDRAPARK, SHASTRI NAGAR NEW DELHI-110052 (M-9999656174) 2.VEENA RANI E-252 PIPAL WALLI GALLI, INDRAPARK SHASTRI NAGAR, NEW DELHI-110052 3.RAJ KUMAR E-252 PEEPAL WALLI SHASTRI NAGAR NR INDRAPARK, NEW DELHI-110052. 4.M/S SHREE SHYAM CORNER THROUGH ITS AR / PROPRIETORS L-2/120, SHASTRI NAGAR NEW DELHI-110052 5.RAMESH KUMAR E-252 BLOCK-E, SHASTRI NAGAR NEW DELHI-110052 6.SAURAV KUMAR E-252-E BLOCK, SHASTRI NAGAR NEW DELHI-110052 7. MEENU R MEENU E-252 BLOCK-E, SHASTRI NAGAR NEW DELHI-110052 8.RENU RANI E-252 GALI PEEPAL WALLI, SHASTRI NAGAR NEW DELHI-110052	17-05-2022	Rs. 78,00,262.71/- as on 11-05-2022	ALL THAT PIECE AND PARCEL OF POPYERY BEARING MUNICIPAL NO. E-252, AREA MEASURING 167 SQ.YDS, BUILD ON PLOT NO.252, COMPRISING IN KHASRA NO.527, KHEWAT NO.1, SITUATED IN THE AREA OF VILLAGE CHOWKRI MUBARAKADBAD, ABADI KNOWN AS SHASTRI NAGAR, DELHI-110052; HEREINAFTER REFERRED TO AS "THE SAID PROPERTY" WHICH IS BOUNDED AS UNDER:- EAST ROAD 30" WIDE, WEST GALI 15" WIDE, NORTH PROPERTY NO. E-251, SOUTH PROPERTY NO. E-253	04-JUNE-2025 Symbolic
2.	Loan Account Nos. XH0HED00001345658) 1.SUMEET KUMAR (APPLICANT), At: 7/78 ARJUN GALI VISHWAS NAGAR NEW DELHI - 110032 Also: At: C-47 NEW VIJAY NAGAR SEC-9 GHAZIABAD UTTAR PRADESH-201009 2.PAMMY RANI (CO - APPLICANT), 7/78 ARJUN GALI VISHWAS NAGAR NEW DELHI - 110032	13-03-2025	Rs. 20,06,896/- as on 13-03-2025	BUILT UP SECOND FLOOR PORTION OF PROPERTY BEARING NO. G-11. AREA MEASURING 139.7 SQ.YDS.IE, 116.79 SQ.MTRS. SITUATED IN THE ABADI OF DLF COLONY KNOWN AS KRISHNA NAGAR IN THE AREA OF VILLAGE GHONDLI ILLAQ SHAHRA DELHI - 110051, WHICH IS BOUNDED AS UNDER - EAST - PROPERTY NO. G-10, WEST - PROPERTY NO. G-12, NORTH - PROPERTY OF OTHERS, SOUTH - BELLOW ROAD.	04-JUNE-2025 Symbolic

Date : 04/06/2025 Place DELHI/NCR
 Authorised Officer : Cholamandalam Investment And Finance Company Limited

FORM A - PUBLIC ANNOUNCEMENT
 (Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PARTH NEXGEN SERVICES PRIVATE LIMITED
 (Formerly known as MDG Consultants and Engineers Pvt. Ltd.)

Relevant Particulars

1. Name of corporate debtor	Parth Nexgen Services Private Limited (Formerly known as MDG Consultants and Engineers Pvt.Ltd.)
2. Date of incorporation of corporate debtor	17/06/2013
3. Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U7140DL2013PTC253984
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Adhunik Chambers, Office No. 3, Ground Floor, 13/29, East Patel Nagar, West Delhi, Delhi, India, 110008. Corporate Office: C-111 iTHUM Tower, Plot No A 40, Sector-62, Noida, Gautam Buddha Nagar, Noida, Uttar Pradesh, India, 201301
6. Insolvency commencement date in respect of corporate debtor	04/06/2025 (Downloaded from Hon'ble NCLT's website by IRP on 05/06/2025)
7. Estimated date of closure of insolvency resolution process	01/12/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr.Pankaj Arora IBBI Regn No: IBBI/PA-001/IP-P-01743/2019-2020/12739
9. Address and e-mail of the interim resolution professional, as registered with the Board	Regd. Address : 136, Shubham Tower, Neelam Chowk, NIT, Faridabad, Haryana - 121001 Email id: tra.pankaj@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: 136, Shubham Tower, Neelam Chowk, NIT, Faridabad, Haryana - 121001. Process Specific Email id: cirp.parth.mdg@gmail.com
11. Last date for submission of claims	19/06/2025, being the 14th day from the date of receipt of Order.
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (A) Relevant Forms and (b) Details of authorized representatives available at:	(A) Forms can be downloaded from: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PARTH NEXGEN SERVICES PRIVATE LIMITED (Formerly known as MDG Consultants and Engineers Pvt. Ltd.) on 04/06/2025 (Downloaded from Hon'ble NCLT's website by IRP on 05/06/2025) vide order in C.P.(IB/399/ND)2024. The creditors of PARTH NEXGEN SERVICES PRIVATE LIMITED (Formerly known as MDG Consultants and Engineers Pvt. Ltd.), are hereby called upon to submit their claims with proof on or before 19/06/2025 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 Pankaj Arora
 Interim Resolution Professional
 PARTH NEXGEN SERVICES PRIVATE LIMITED
 (Formerly known as MDG Consultants and Engineers Pvt. Ltd.)
 IBBI/PA-001/IP-P-01743/2019-2020/12739
 Date: 06/06/2025
 Place: Faridabad
 AFA Validity: 31.12.2025

NORTHERN RAILWAY NOTIFICATION
Re-engagement of Retired Railway Staff (non-gazetted) on monthly remuneration basis in exigencies of services in Delhi Division, Northern Railway

Applications are invited from Retired Railway Staff (non-gazetted) for Re-Engagement on monthly remuneration basis in Delhi Division, Northern Railway for the post of SSE/Works (Total 01 Vacancy) that must be submitted on or before 15.06.2025. The Re-engagement shall not be beyond attaining the age of 65 years. No re-engaged employee should continue in service beyond 65 years of age. The employees Removed/Dismissed/Compulsory retired as a result of disciplinary action or pending vigilance cases or in review and retired employees being re-engaged, covered under the Safety related Retirement scheme/ liberalized Active Retirement scheme for Guaranteed Employment for Safety Staff (LARS/GESS) are not eligible for re-engagement.

For more details & to download application visit our website www.nr.indianrailways.gov.in > about us > Division > Delhi > Personnel > Re-engagement of Retired Railway staff on Delhi Division (Total Vacancy 01 No.) and www.nr.indianrailways.gov.in > News & Recruitment > Recruitment > Notification. 1668/2025

SERVING CUSTOMERS WITH A SMILE

SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA
 Atma Ram House, 1, Tolstoy Marg, New Delhi - 110 001. Website: www.sidbi.in

E-Auction Sale Notice for Bulk Sale of TATA TIGOR XPRES-T EV 2.0 XM Vehicles

Notice is hereby given to the Public in general and in particular to the Borrower and Guarantor(s) that 4-Wheeler Electric Vehicles (TATA TIGOR XPRES-T EV2.0 XM-2024), hypothecated and charged to SMALL INDUSTRIES DEVELOPMENT BANK OF INDIA [SIDBI] as security for the TERM LOAN of ₹ 20 crore, will be sold on "As is where is" and "As is what is" and "Without any recourse basis", in one or more lots, for recovery of ₹ 10,52,45,419/- (Rupees ten crore fifty two lakh forty five thousand four hundred nineteen only) as on May 10, 2025 plus future interest and cost and charges payable by Param Renewable Energy Private Limited (Borrower) and Shri Anmol Singh Jaggi and Shri Puneet Singh Jaggi (Guarantors) to SIDBI.

E-Auction Details:

- E-Auction Date and Time : June 16, 2025 between 3:00 PM to 5:00 PM
- E-Auction Platform: <https://vehicle.auctiontiger.net>
- EMD (Earnest Money Deposit): As per restrictive lot [see excel sheet uploaded on website]
- Last Date for EMD Submission: June 11, 2025 by 5:30 PM
- Inspection of Vehicles: June 07 & 08, 2025 - between 11:00 AM to 5:00 PM at Kharsra No. 426, Shri Amrit Tiwari, Khodna Khurd, Near Sparsh Global School, Greater Noida, Gautam Budh Nagar - 203 207.

Terms & Conditions:

- SIDBI does not undertake any warranty or guarantee of the quality, condition, or fitness of the vehicles.
- All charges related to transfer of ownership, insurance, RTO, etc., shall be borne by the successful bidder.
- The successful bidder shall have to pay the full bid amount (after adjusting EMD) within two working days from the date of acceptance of bid. Default in payment will result in cancellation of the bid and forfeiture of the EMD.
- The Bank reserves the right to cancel/postpone the auction or reject any or all bids without assigning any reason. The intending bidder may contact Authorised Officer Mr. S.H. Rahman, AGM (rahman@sidbi.in) (Mobile No.: 7738934574) or Mr. Nitin Panwar (nitinp@sidbi.in) (Mobile No.: 9990421013) or Mr. Ashutosh Tripathi (legal_ho2@sidbi.in) (Mobile No.: 7906289473) the detailed terms and conditions of sale, Details of Vehicles under sale, Reserve Price, Earnest Money Deposit, bid form, and procedure for e-auction are available on the e-auction website: <https://vehicle.auctiontiger.net>, www.auctiontiger.in and also SIDBI's website at www.sidbi.in [Tender].

Date: 06.06.2025
 Place: New Delhi

Authorised Officer

Canara Bank
 (A Govt. of India Undertaking)

BRANCH OFFICE: ARM BRANCH, KARNAL

DEMAND NOTICE [SECTION 13(2)] TO BORROWER/ GUARANTOR/MORTGAGOR

To:
 1. M/s Mohan Dass Enterprises (Borrower) Address:- 352, Deeg Road, Fatehpur Bilooh, Ballabgarh, Faridabad, 121004.
 2. Sh. Tej Kumar Sharma S/o Sh. Lekhraj Sharma (Proprietor) Address 1 - 1291, Ward No 3, Near Agrasen Chowk Krishna Colony, Hodal, Palwal, Haryana, 121106.
 Dear Sir/Madam,
 Sub: Notice issued under Section 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

The undersigned being the Authorized Officer of Canara Bank, ARM Branch, Karnal (hereinafter referred to as "the secured creditor"), appointed under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, (hereinafter referred to as the "Act") do hereby issue this notice to you as under:

That M/s Mohan Dass Enterprises its Proprietor Sh. Tej Kumar Sharma S/o Sh. Lekhraj Sharma (hereinafter referred to as "the Borrower") has availed credit facility / facilities stated in the Schedule A hereunder and has entered into the security agreements in favour of the secured creditor. While availing the said financial assistance, you have expressly undertaken to repay the loan amount/s in accordance with the terms and conditions of the above mentioned agreements.

You are also entered in to agreements against the secured assets which are detailed in Schedule B hereunder. However, from May 2022, the operation and conduct of the said financial assistance / credit facilities have become irregular. The books of account maintained by the secured assets shows that the liability of the Borrower towards the secured creditor as on date amounts to Rs. 33,14,656.67/- (Rupees Thirty Three Lakh Fourteen Thousand Six Hundred Fifty Six and Paise Sixty Seven Only), the details of which together with future interest rate are stated in Schedule C hereunder.

It is further stated that the Borrower/Guarantor having failed to keep up with the terms of the above said agreement in clearing the dues of the secured creditor within the time given, and have been evasive in settling the dues. The operation and conduct of the above said financial assistance / credit facilities/ies having come to a standstill and as a consequence of the default committed in repayment of principal debt/ installment and interest thereon, the secured creditor was constrained to classify the debt as Non Performing Asset (NPA) as on 01.05.2022 in accordance with the directives/guidelines relating to asset classification issued by the Reserve Bank of India.

The secured creditor through this notice brings to your attention that the Borrower has failed and neglected to repay the said dues/ outstanding liabilities and hence hereby demand you under Section 13(2) of the Act, by issuing this notice to discharge in full the liabilities of the Borrower as stated in Schedule C hereunder to the secured creditor within 60 days from the date of receipt of this notice. Further, it is brought to your notice that you are also liable to pay future interest as per below mentioned rate of interest.

Account no.	Purpose	Rate of interest to be charged
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